

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4112
ANSWERED ON:17.12.2014
DELAY IN RELEASE OF PENSION
Venkatesh Babu Shri T.G.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is aware of the problems being faced by the retired employees due to cumbersome office procedures involved in start of pension as a result of which there is huge delay in getting their pensions;
- (b) if so, whether the Government has any proposal to issue new guidelines to check delay in release of pension to the retired employees; and
- (c) if so, the details thereof and if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) to (c): Madam, the Government has recently amended the pension procedure as well as the forms to be filled by the retiring employee, so as to tackle perceived bottlenecks in the pension sanctioning procedure. The overall prescribed time-line for processing of pension has been reduced from two years to one year. In particular, verification of qualifying service for pension, which was a common reason for delay in processing of pension papers, has been streamlined. The practice of sending pensioner's copy of Pension Payment Order (PPO) to the Bank has been changed and a provision has been made to allow the PPO to be handed over to the employee on the date of retirement. Forms used for processing of pension have also been simplified.